

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

**IN THE MATTER OF:**

**Manu Rathi & Anr.**

..... Applicant

**Versus**

**State of Uttarakhand & Ors.**

..... Respondents

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Place: **NEW DELHI**  
Date: **23/9/25**

1

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

**IN THE MATTER OF:**

**Manu Rathi & Anr.**

**..... Applicant**

**Versus**

**State of Uttarakhand & Ors.**

**..... Respondents**

**REPLY /RESPONSE FILED BY THE RESPONDENT NO.7 i.e. M/S  
M/S AADHARSHREE PAPER MILLS (P) LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present Reply/Response has been filed by the Respondent No.7 i.e. M/s Aadharshree Paper Mills (P) Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is filing this present Reply/Response through Sh. Aashish Kumar Tyagi, who, being the director of the Respondent No.7, is duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response.
2. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.
3. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra No. –

9/4/1, 2.5 KM Stone Mangalore – Deoband Road, Village – Mundet, Roorkee, District – Haridwar, Uttarakhand. That the answering Respondent is engaged in the business of manufacturing & sale of M.G. Kraft Paper and M.G. White Poster Paper from waste paper depending on the current market requirement.

4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses and/or Consent to Operate. That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent have valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which are valid till 31.03.2026. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is also valid till 31.03.2026. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R7/A**.

6. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) with a validity period from 29.09.2022 to 28.09.2025. Copy of No-Objection Certificates (NOCs) issued by the Central Ground Water Authority (CGWA) is annexed as **Annexure: R7/B.**
  
7. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) of 1000 KLD comprising Physico – chemical followed by Biological treatment followed by Tertiary treatment. That the Effluent Treatment Plant (ETP) of the answering Respondent consists of Equalization Tank, Hill Screen, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Pressure Sand Filter (PSF) and outlet to Mundet drain. Copy of the ETP Adequacy Report issued by ECON Laboratory and Consultancy, Dehradun, Uttarakhand is annexed as **Annexure: R7/C.**
  
8. That ultrasonic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers of both the Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB). Photographs of the ultrasonic flow-meter and the Online Monitoring System (OCEMS) are collectively annexed as **Annexure: R7/D (Colly).**

9. That the allegations raised by the Applicant in the captioned Original Application is that the answering Respondent is burning the plastic waste and is also discharging the industrial effluent in open filed. That this Hon'ble Tribunal, vide Order dated 22.10.2024, constituted a Joint Committee comprising the Member Secretary, Uttarakhand Pollution Control Board (UKPCB), representative of Member Secretary, Central Pollution Control Board (CPCB), RO, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun and District Magistrate Haridwar. That this Hon'ble Tribunal, vide the said Order dated 22.10.2024, has also directed that said Joint Committee to visit the site, ascertain the extent of violation of environmental norms by the answering Respondent and also suggest the remedial measures.
10. That in compliance of the aforesaid Order dated 22.10.2024 issued by this Hon'ble Tribunal, a Joint Committee comprising of officials from Regional Office, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun, Central Pollution Control Board (CPCB), Uttarakhand Pollution Control Board (UKPCB) and representative from District Administration, Haridwar was constituted to verify the issues raised by the Applicant in the captioned Original Application.
11. That the said Joint Committee inspected the unit of the answering Respondent on 17.12.2024 and 30.01.2025. That the said Joint Committee on 13.02.2025 filed an Inspection Report before this Hon'ble Tribunal, which is duly available at the web-site of this Hon'ble Tribunal.

12. **ANALYSIS OF THE INSPECTION REPORT DATED 13.02.2025  
FILED BY THE JOINT COMMITTEE:**

- (A) That the unit of the answering Respondent was found operational at the time of inspection by the Joint Committee on 17.12.2024 and 30.01.2025.
- (B) That the answering Respondent has valid Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016, which is valid till 31.03.2026. That the answering Respondent has also obtained amended CCA vide letter dated 06.02.2025 from the Uttarakhand Pollution Control Board (UKPCB).
- (C) That the answering Respondent has consented production of MG Kraft Paper @ 11500 MT/Year and MG Poster Paper @ 11500 MT/Year. That the actual average daily production as per log book data from 01.10.2024 to 16.12.2024 is 46.69 MT/Day. That, therefore, the actual production of the answering Respondent is well within the consented production capacity of the unit.
- (D) That the answering Respondent has two number of borewells. That the permitted withdrawal quantity is 503 KLD whereas the actual average daily withdrawal quantity is 279.34 KLD, which is well within the permitted limit. That electromagnetic flow meter with totalizer are duly installed at both the said borewells.

- (E) That the answering Respondent have No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) with a validity period from 29.09.2022 to 28.09.2025.
- (F) That as per the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016, the answering Respondent is permitted to discharged 480 KLD of treated effluent.
- (G) That the answering Respondent has duly installed an ETP. That the answering Respondent has duly installed electromagnetic flowmeter with totalizer at ETP Inlet, ETP outlet and at common line carrying recycled effluent after primary clarifier and sand filter back to process. That the answering Respondent has also duly installed OCEMS at ETP outlet.
- (H) That the Joint Committee has collected samples from ETP inlet, ETP Outlet and aeration tank of the answering Respondent. That the analysis results of the said samples shows that the parameters of the said samples are well within the prescribed norms and, therefore, the answering Respondent is a compliant unit.
- (I) That the answering Respondent has installed 01 no. of boiler of capacity 10 TPH. That the answering Respondent is using bagasse, leaves and garden trimmings as fuel in its said boiler. That,

therefore, the allegation raised by the Applicant with respect to the burning of plastic waste is false. That the answering Respondent has provided stack of height 125 feet attached with its said 10 TPH boiler equipped with dust collector and wet scrubber as APCDs. That the stack emission norms are well within the prescribed norms.

- (J) That for the disposal of ash generated by the answering Respondent, the answering Respondent has an agreement with Mr. Dev Sharma S/o Sh. Chaman Lal R/o 281, Mundet, Manglore Town, Haridwar, Uttarakhand. Copy of the Agreement for use of Boiler Ash dated 01.04.2025 is annexed as **Annexure: R7/E**.
- (K) That the answering Respondent has an agreement with M/s Suraj Plastic Company, Khasra No. 360, Manglore Road, Landhora, Haridwar, Uttarakhand for the disposal of plastic waste generated by the answering Respondent. Copy of the Agreement for Plastic Waste Material Disposal dated 01.04.2025 is annexed as **Annexure: R7/F**.
- (L) That the answering Respondent has an agreement with M/s Bharat Oil & Waste Management Ltd. for the disposal of hazardous waste i.e. waste oil and empty barrels and M/s K Nandni Refinery Pvt. Ltd., Bareilly (U.P.) for the disposal of hazardous waste i.e. waste oil. Copy of the Agreement dated 29.03.2024 with M/s Bharat Oil & Waste Management Ltd. is annexed as **Annexure: R7/G**. Copy of the Agreement dated 01.01.2025 with M/s K Nandni Refinery Pvt. Ltd., Bareilly (U.P.) is annexed as **Annexure: R7/H**.

(M) That with respect to the remark made in the Joint Inspection Report dated 13.02.2025 wr.t. the gap in estimated plastic waste generation (1.96 MT/day) and actual plastic waste disposal (0.38 MT/day), it is submitted that the plastic waste is generated in wet form, however, the said plastic waste is disposed off in dry form. That, therefore, the weight difference in plastic waste generation and plastic waste disposal is, in fact, due to the moisture content in the plastic waste at the time of generation. That the answering Respondent has an agreement with M/s Suraj Plastic Company, Khasra No. 360, Manglore Road, Landhora, Haridwar, Uttarakhand for the disposal of plastic waste generated by the answering Respondent. That the answering Respondent is duly maintaining the log book of the plastic waste generated and disposed by the answering Respondent.

13. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

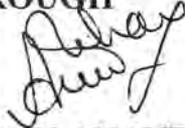
**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 1243 of 2024 titled as "*Manu Rathi & Anr. Vs. State of Uttarakhand & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent i.e. M/s Aadharshree Paper Mills (P) Ltd.;

Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

THROUGH



ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.7)

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Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: NEW DELHI

Date: 23/9/25

For AADHARSHREE PAPER MILLS PVT.LTD.

  
AUTH.SIGN

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr.

..... Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

AFFIDAVIT

I, Aashish Kumar Tyagi aged about 35 years S/o Sh. Anil Kumar, director of M/s Aadharshree Paper Mills (P) Ltd. having its Unit at: Khasra No. - 9/4/1, 2.5 KM Stone Mangalore - Deoband Road, Village - Mundet, Roorkee, District - Haridwar, Uttarakhand (the Respondent No.7 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Aadharshree Paper Mills (P) Ltd. (the Respondent No.7 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For AADHARSHREE PAPER MILLS PVT.LTD.  
*Aashish*  
DEPONENT AUTH.SIGN.

VERIFICATION:

Verified at *Rem* on this day of *12/9*, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For AADHARSHREE PAPER MILLS PVT.LTD.  
*Aashish*  
DEPONENT AUTH.SIGN.

ATTESTED & VERIFIED  
*[Signature]*  
Rajendra Prasad Shrivastava  
Advocate & Notary  
Roorkee, Distt. Haridwar (U.K.)  
Reg No -1857/2001

IDENTIFIED BY  
*[Signature]*  
BIVEK SHARMA  
Advocate  
Civil Court, Roorkee  
Reg. No. 500/2009



12/9/2025



UKPCB

HEAD OFFICE  
Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web: www.ukpcb.org.in, Email: ukpcb@ukpcb.com, Phone No.-1976157, 276155, 266797

UKPCB/HO/Con/A-371/2022/ 1648

Date: 11.02.2022

REGD. POST

To,

M/s Aadharshree Paper Mills Pvt. Ltd.,  
Khasra No.-9/4/1, 2.5Km Manglore Deoband Road,  
Vill - Mundet, Roorkee, Distt - Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7829	Application no.1319633
CCA (Renewal)	
Date :- 23.06.2021	

CCA is hereby granted to M/s Aadharshree Paper Mills Pvt. Ltd located at Khasra No.-9/4/1, 2.5Km Manglore Deoband Road, Vill - Mundet, Roorkee, Distt - Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 1140 lacs :-

S. No.	Las CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	M.G. Kraft Paper	11500 MT	M.G. Kraft Paper	11500 MT
2	M.G. White Poster	11500 MT	M.G. White Poster	11500 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (Kl.D) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	480	480
Sewage	5.0	5.0

- (ii) Trade Effluent Treatment and Disposal: - The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 9.5
2	Suspended solids	Not to exceed	30mg/l
3	BOD	Not to exceed	20 mg/l

CKPCB

4	COD	Not to exceed	150 mg/l
5	TDS	Not to exceed	1600
6	Colour, PCU	Not to exceed	150 mg/l

(iv) **Sewage Treatment and Disposal:** - The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

### 3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (225 KVA) x 1	4	Diesel	-	Natural Draft	-
3	Boiler (10TPH) x 1	30	Wood	-	Dust collector	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Andharshree Paper Mills Pvt. Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.100	Recyclable

(iii) The authorization shall be in force for a period upto 31.03.2026.

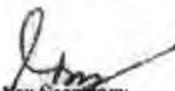
(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

**UNIT 3**

- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for the manufacturing of Paper as MG Kraft and MG White by Mechanical Pulping & Paper Machining processes only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**  
 (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.  
 (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.  
 (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
11. In case of non compliance of this CCA, the bank guarantee no.0330ILG000122 dated 22.01.2022 of Rs 5.0lacs (Punjab National Bank) valid upto 11.01.2027, submitted by the Unit in the Board shall be forfeited in favour of the Board.

  
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.

  
Environment Engineer

UKPCB

Annexure

**Specific Conditions:**

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-III of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. Unit shall obtain Central Ground Water Authority approval for ground water extraction.
12. Unit shall obtain consent/license/approval from all other concerned authorities as applicable.
13. Unit shall ensure connectivity of OCEMS on final outlet of ETP.
14. The unit shall strictly comply the directions issued under Section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974- regarding implementation of "Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries". This CCA is linked with the implementation of activities/action points within prescribed time limit as specified in the "Charter". In case of non compliance/non-adherence by the Unit with the prescribed activities & time schedule, the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn.
15. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
16. There should be no effluent discharge outside the premises of the Unit.
17. The treated effluent from ETP will be used in different purposes in the Unit and has to comply Zero Liquid Discharge.
18. Unit has to install Real time monitoring system.
19. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Modifications made thereunder.

**General Conditions**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MOEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

UKPCB

5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

  
 Environment Engineer



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Aadhar Shree Paper Mills (p) Limited		
Project Address:	Village Mundet, 2.5 Km Manglaur- Deoband Road, Block Narsan, District. Haridwar		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Mundet, 2.5 Km Manglaur - Deoband Road,, Block. Narsan, District. Haridwar, Narsan, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. <b>NOC No.:</b>	CGWA/NOC/IND/ORIG/2023/17676	2. <b>Date of Issuance</b>	30/01/2023									
3. <b>Application No.:</b>	21-4/1640/UT/IND/2022	4. <b>Category:</b>	Safe (GWRE 2020)									
5. <b>Project Status:</b>	New Project	6. <b>NOC Type:</b>	New									
7. <b>Valid from:</b>	29/09/2022	8. <b>Valid up to:</b>	28/09/2025									
9. <b>Ground Water Abstraction Permitted:</b>												
	Fresh Water		Saline Water	Dewatering	Total							
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year						
	503.00	165990.00										
10. <b>Details of ground water abstraction /Dewatering structures</b>												
	<b>Total Existing No.:</b> 2						<b>Total Proposed No.:</b> 0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. <b>Ground Water Abstraction/Restoration Charges paid (Rs.):</b>							879244.00					
12. <b>Number of Piezometers(Observation wells) to be constructed/ monitored &amp; Monitoring mechanism.</b>	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2						0	1	1			

(Compliance Conditions given overleaf)

This is an auto generated document &amp; need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: egwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischargo of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

A

**TECHNICAL REPORT**

On

**Adequacy of Existing Effluent Treatment Plant for Treatment of  
Mill Effluent Proposed Capacity Expansion 70t/d**

At

**Aadharshree Paper Mills Pvt. Ltd,****2.5 km., Manglore-Deoband Road,****Vill.Mundet, Roorkee-247656, Distt.Haridwar (U.K)****AADHARSHREE PAPER MILLS PVT. LTD.****Prepared by****ECONLaboratoryandConsultancy****(ISO:9001,14001,45001,NABLA accredited and CPCB Recognized Lab)****Vill:Khabarwala, P.O.:Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand-248003****Contact No:+91-8534957815,8126534344,****Web:[www.econlaboratory.com](http://www.econlaboratory.com), Email:[uk@econlaboratory.com](mailto:uk@econlaboratory.com),[econlab.consultancy@yahoo.in](mailto:econlab.consultancy@yahoo.in)**

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## 1.0 INTRODUCTION

M/s. Aadharshree Paper Mills Private Limited is located at 2.5 km., Manglore –Deoband Road, Village Mundate, Roorkee-247656 Haridwar, Uttarakhand. The mill has one Paper Machine and at present is manufacturing around 70t/d kraft paper/poster/tissue paper from waste paper depending on market requirement.

## 2.0 PROPOSED CAPACITY EXPANSION

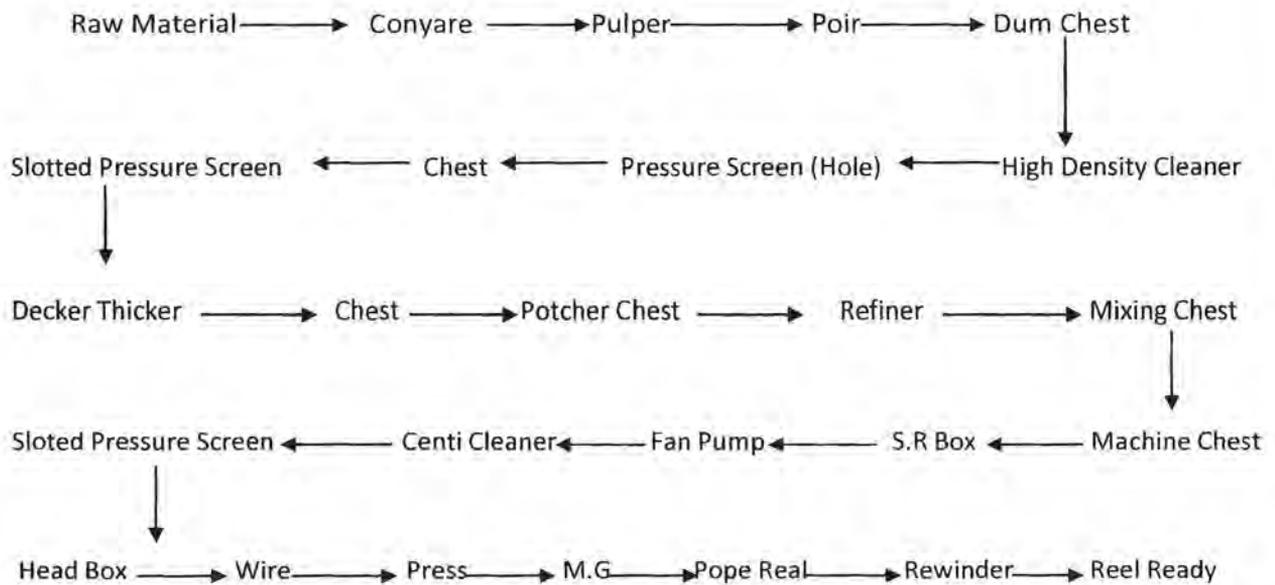
Looking into viability and market requirement, the mill proposes to increase the present capacity from 50 t/d to 70 t/d kraft paper/poster/tissue paper from waste paper only.

## 3.0 OBJECTIVE

The Objective of present report is to assess the adequacy of existing ETP to treat the effluent to be generated from proposed 70 t/d production capacity. The report is prepared based on information given by mill and expected pollution load from, 70 t/d to meet the requirement of **CPCB charter for Water Recycling & Pollution in Pulp & Paper Industries of River Ganga Basin.**

## 4.0 MANUFACTURING PROCESS

The Mill proposed to use the waste paper only to meet the additional capacity of 30 t/d i.e from 50 t/d to 70 t/d kraft paper/poster/tissue papers. The necessary addition/modification will be done by mill to process the waste paper by adding new Parason pulper of 15 m<sup>3</sup> capacity, increasing length of machine wire part and heavy duty press to meet the proposed additional 30 t/d kraft paper. The process chart is given below: -

**MANUFACTURING PROCESS CHART****5.0 FRESH WATER REQUIREMENT**

Being waste paper based, the major area of fresh water requirement is showers operated for cleaning of wire and felt of paper machine. The mill has One Bore wells provided with flow meter to meet the water requirement of the mill. The expected water requirement of mill after proposed capacity addition is given below: -

Process unit	Water Requirements
Pulp Mill	Back Water
Paper Machine, m <sup>3</sup> /d	300
Boiler, m <sup>3</sup> /d	50
Vacuum Sealing Pump, m <sup>3</sup> /d	Back Water
Miscellaneous, m <sup>3</sup> /d	5
Total Fresh Water requirements, m <sup>3</sup> /d	355
Total Fresh Water requirements, m <sup>3</sup> /t	6.8

## 6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS

Waste water generated from processing of waste paper for the kraft paper manufacturing generally carries suspended matter along with low level of dissolve pollutants. The expected waste water generation and its characteristics are given below.

Parameter	Existing
Volume of Waste water m <sup>3</sup> /d	480
pH	6.7-7.1
TSS,mg/l	1500-1800
COD,mg/l	1800-2200
BOD, mg/l	180-220

## 7.0 ENVIRONMENT DISCHARGE STANDARDS

The environment discharge standards for waste paper-based mills given under CPCB charter are as follows: -

Parameter	Standard	
	Waste Paper Based kraft Paper	Waste Paper Based TissuePaper
pH	5.5-9.0	5.5-9.0
Suspended Solids,mg/l	<75	<75
COD,mg/l	225	225
BOD	<30	<30
Effluent Volume,m <sup>3</sup> /t	<10	<15

## 8.0 EXISTING EFFULENT TREATMENT PLANT

The mill has installed an ETP to treat waste water generated from different paper making sections. The combined effluent is pumped to vibro screen for removal of fibres followed by treatment through primary clarifier for further settling of suspended matter by gravity. The overflow of primary clarifier is treated in the aeration tank equipped with diffused aerators to degrade the organic matter with the help of micro-organisms especially grown and maintained in aeration tank. The organic matter present in the effluent is thus converted to stable end in products without any nuisance and health hazard. Nutrients are also provided to maintain healthy bio sludge by adding Bio Culture. The overflow of aeration tank is passed through secondary clarifier for removal of active biomass. The treated effluent (overflow of secondary clarifier) is

passed through pressure sand filter for further removal of suspended matter to comply the standards.

The part of underflow of secondary clarifier is returned to aeration tank to maintain the desired level of MLSS (2500-3000 mg/l). The excess bio sludge is dried using sludge beds for disposal.

### 9.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT (ETP)

The adequacy of existing ETP is assessed based on information given by mill and expected

Pollution loads from proposed 70 t/d kraft paper/ Poster/ Tissue paper from waste paper:

- Effluent volume, m<sup>3</sup>/d - 480
- Suspended solids, mg/l -1500-1800
- COD, mg/l - 1800-2200
- BOD, mg/l -180-220

#### ETP ADEQUACY

##### i) Vibro Screen

The vibro screen installed is adequate for removal of suspended matter plastics, etc.

##### ii) Equalization Tank

Number	One
Capacity, m <sup>3</sup>	100
Retention Time, hrs	8.92
Size, Lx Bx H m	5x5x4
MOC	RCC

Adequate to handle expected effluent volume (100 m<sup>3</sup>/d)

##### iii) Sedicell/krofta:

Capacity, m <sup>3</sup>	150
Retention Time, hrs	13.6

iv) **Primary Clarifier**

Number	One
Capacity, m <sup>3</sup>	250
Retention Time, hrs	22.2
Size, Lx Bx H m Diameter, m SWD, m	10 3.5

v) **Aeration Tank**

Number	One
Capacity, m <sup>3</sup>	1000
Retention Time, hrs	89.0
Size, Lx Bx H m	22x11x4.2

vi) **Secondary Clarifier**

Number	One
Capacity, m <sup>3</sup>	350
Retention Time, hrs	31.8
Size, Diameter m SWD, m	12 3.5

vii) **Tertiary Treatment Units****A. Multi Grade Filter**

Number	One
Capacity, m <sup>3</sup>	50
Type	Media

**B. Activated Carbon Filter**

Number	One
Capacity, m <sup>3</sup>	50
Type	Carbon

## 10.0 OPERATION & MONITORING OF ETP:

Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP.

- Ensure proper and optimum condition as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of nutrients like Bio Culture in the aeration tank.
- Maintain required level of MLSS concentration (2500-3000mg/l) in aeration tank by ensuring proper growth & monitoring recirculation of the biomass.
- Ensure periodic & timely withdrawal of sludge from the clarifiers, sludge beds and equalization tank.
- Proper maintenance of electric motors and pump etc.

## 11.0 ETP MONITORING PROGRAMME-EFFLUENT SAMPLE ANALYSIS SCHEDULE.

In addition to above routine testing of pollution parameters is essential to maintain desired performance of ETP. The parameters of concerns and the frequency of their analysis advised are as under:

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolve Solids	Daily
COD	Daily
BOD	Weakly
Effluent Flow	Daily

## 12.0 REMARKS

Based on information given by mill and the expected pollution load assessed, the existing ETP after addition of one extra pressure sand filter as stand by will be adequate to treat the effluent from proposed capacity 70t/d kraft paper/poster/tissue paper to meet the standard as per CPCB charter provided the ETP operates under optimum conditions.

## 13.0 ETP FLOW CHART

### E.T.P. FLOW CHART

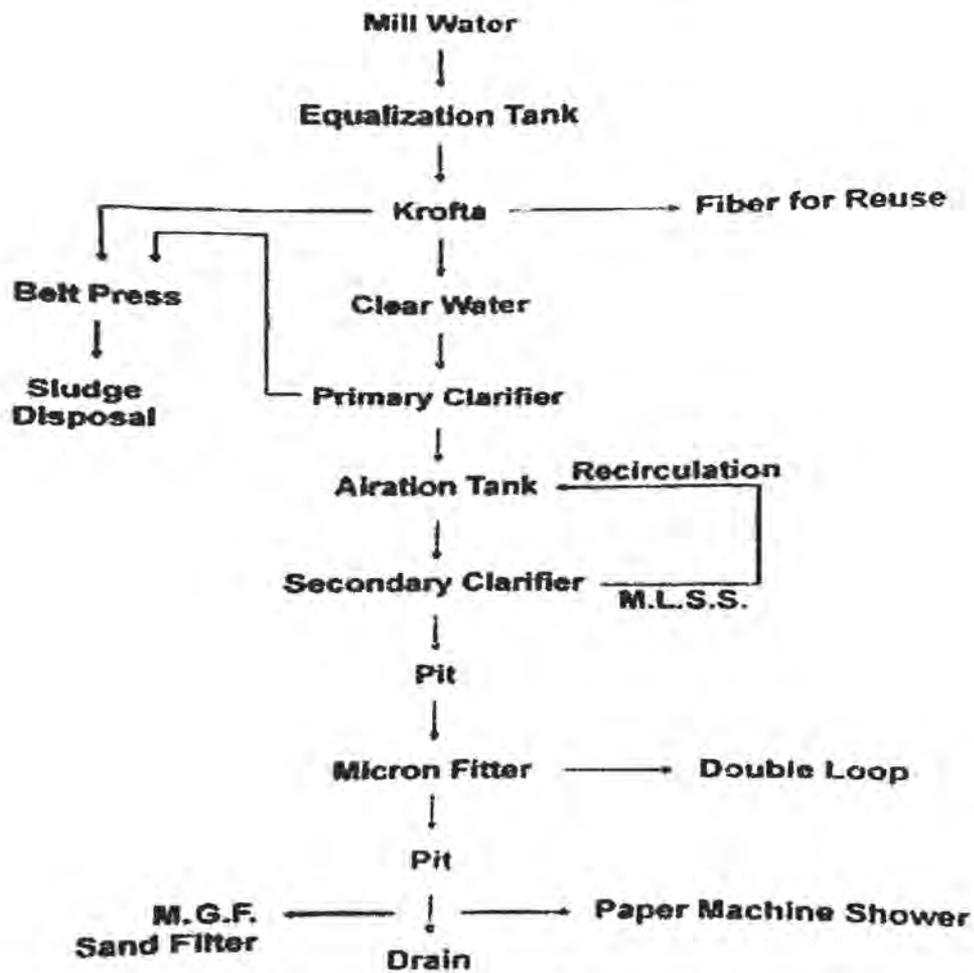


Fig: 1 Layout of ETP at Aadharshree Paper Mills Private Ltd., Haridwar, Uttarakhand

#### 14.0 Effluent Characteristics:

Samples of ETP effluents were collected and analysis was done for various parameters.

Waste water characteristics at the outlet of ETP Treatment Plant of the industry are as follows:

**Table 01- ETP Inlet**

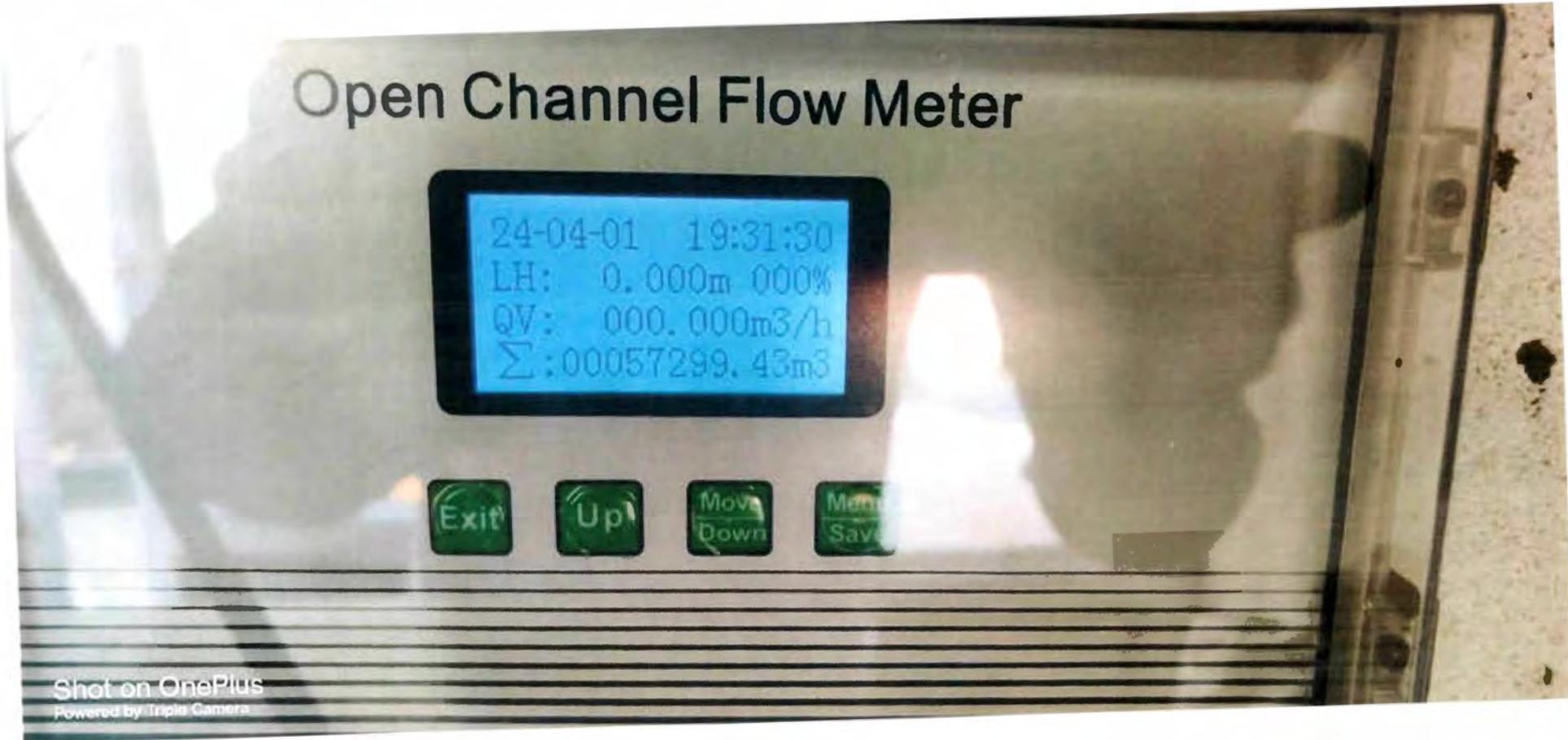
S. No.	Parameters	Results	Units	Protocol Used
1.	pH	6.78	-	APHA 23 <sup>rd</sup> Edi.2017-4500 H+B,Electrometric Method
2.	COD	1944.1	mg/l	APHA 23 <sup>rd</sup> Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 °C)	174.6	mg/l	IS-3025 (P-44)1993, RA2019
4.	Total Suspended Solid	1486	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -2540 B,Gravimetric Method
5.	Total Dissolved Solid	584	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -2540 B,Gravimetric Method
6.	Oil and Grease	Nil	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -5520 C B Partition Gravimetric Method

**Table 02- ETP Outlet**

S. No.	Parameters	Results	General Std. Limit for Discharge (Inland Surface Water)	Units	Protocol Used
1.	Dissolved Oxygen	3.0	-	mg/l	IS-3025 (P-38)1993, RA2019
2.	COD	30.0	250	mg/l	APHA 23 <sup>rd</sup> Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 °C)	12.4	30	mg/l	IS-3025 (P-44)1993, RA2019
4.	Total Suspended Solid	10.0	100	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -2540 B,Gravimetric Method

15.0 Site Photographs





265

30

18

COD	102.03	mg/L
BOD	13.20	mg/L
TSS	12.73	mg/L
PH	7.08	
FLOW	0.00	m <sup>3</sup> /h

HST035073 G-4

266



267 ANNEXURE: 7/E

31

# AADHARSHREE PAPER MILLS PVT. LTD.

Manufacturing Paper to your needs

Dated: 01.04.2025

## AGGEMENT FOR USE OF BOILER ASH FOR LAND FILLING

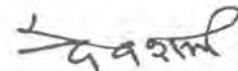
THE PURPOSE OF THIS AGGEMENT IS TO ENGAGE MR. DEV SHARMA S/O SHRI CHAMAN LAL, R/O 218, MUNDÉT, MANGLORE TOWN, DISTT. HARIDWAR (U.K.) TO COLLECT BOILER ASH FROM AADHARSHREE PAPER MILLS PRIVATE LIMITED, VILLAGE MUNDET, DISTT. HARIDWAR ( U.K. ) FOR THE PURPOSE OF LAND FILLING, THIS AGGEMENT IS VALID FOR THE PERIOD OF 31 MARCH 2026.

THIS IS FOR KIND INFORMATION ONLY

AADHARSHREE PAPER MILLS PVT.LTD.

  
SIGNATURE OF DIRECTOR



  
SIGNATURE OF DEV SHARMA

- ◆ GSTIN : 05AARCA2060N1ZG
- ◆ PAN : AARCA2060N
- ◆ CIN : U21000UR2018PTC008948



Regd. Office & Works : 2.5 Km., Manglore - Deoband Road, Vill. Mundet, Roorkee-247656 Haridwar (U.K.)

Administration Office : 53, IInd Face Surendra Nagar, Muzaffarnagar-251 001 (U.P.)

Mobile : +91 9639000099, +91 9999645132 ◆ e-mail : aadharshreepaper@gmail.com



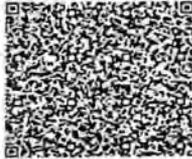
INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp



Certificate No.	: IN-UK84491574607850X
Certificate Issued Date	: 04-Apr-2025 05:11 PM
Account Reference	: NONACC (SV)/ uk1217504/ ROORKEE/ UK-HD
Unique Doc. Reference	: SUBIN-UKUK121750476309378018403X
Purchased by	: SURAJ PLASTIC COMPANY
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: SURAJ PLASTIC COMPANY
Second Party	: AADHARSHREE PAPER MILLS PVT LTD
Stamp Duty Paid By	: SURAJ PLASTIC COMPANY
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

**AADHARSHREE PAPER MILLS PRIVATE LIMITED.****2.5 Km Manglore Deoband Road Vill Mundet, Roorkee****Haridwar, Uttarakhand - 247656****(GSTIN :- 05AARCA2060N1ZG)****SUB - AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL**

Statutory Alert:

The authenticity of the e-stamp can be verified at [www.uttarakhand.gov.in](http://www.uttarakhand.gov.in) under 'Stamp Duty' tab.  
Any discrepancy in the details of the e-stamp should be reported to the website of Public Grievance Redressal.

The user must keep this e-stamp for 100 days of the certificate.

The user must keep this e-stamp for 100 days of the certificate.

M/s Suraj Plastic Co.

*Suraj*  
Prop.

For Adharshree Paper Mills Pvt.Ltd.

*Asish*  
Director

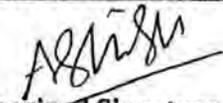
Dear Sir,

We are Suraj Plastic Company leading provider of Plastic Waste Recycler services, that is Industrial waste.

**AADHARSHREE PAPER MILLS PRIVATE LIMITED, (Second Party)** for Used & Waste Plastic Treatment & Disposing by **SURAJ PLASTIC COMPANY**, and collect the Used & Waste Plastic as per **AADHARSHREE PAPER MILLS PRIVATE LIMITED, (Second Party)** dispose of schedule, that according to Uttarakhand Environment Protection & Pollution Control Board Norms, that manifest certificate Form and End Use issue against the Material, which is store by **AADHARSHREE PAPER MILLS PRIVATE LIMITED, (Second Party)** and That dispose of agreement for One Year and that is charge able Agreement Between **AADHARSHREE PAPER MILLS PRIVATE LIMITED, & SURAJ PLASTIC COMPANY**. And some instruction given below **AADHARSHREE PAPER MILLS PRIVATE LIMITED, (Second Party)** will pay the agreement charges to **SURAJ PLASTIC COMPANY**.

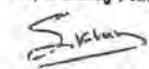
- **AADHARSHREE PAPER MILLS PRIVATE LIMITED, (Second Party)** shall be arranging the Facility for loading material plastic wastes.
- As per contract Plastic Waste Qty should be 15 to 20 tons/Pr Month and transportation charges also paid **AADHARSHREE PAPER MILLS PRIVATE LIMITED**.
- That Plastic Waste agreement Charges 22,0000 /Per Year Chq N. ....  
Ex GST paid by **AADHARSHREE PAPER MILLS PRIVATE LIMITED**.
- **SURAJ PLASTIC COMPANY**, material dispose off against of (UTTARAKHAND POLLUTION CONTROL BOARD ) norms which is against of authorization and dispose off receipt which is provided by facility that against of material Qty.
- That Waste material Agreement charges payment term within 7 days.
- That agreement effected from 1<sup>st</sup> April 2025 and that valid till 31<sup>st</sup> March 2026.
- That all legal activity will follow the all Safety & Security rules according to **UKPCB & CPCB** norms.
- **AADHARSHREE PAPER MILLS PRIVATE LIMITED**, the Plastic Waste Agreement so they will inform before one week by the Notice and they will provide the reason for that concern person of **SURAJ PLASTIC COMPANY**.

1. **AADHARSHREE PAPER MILLS PRIVATE LIMITED**.

  
Authorized Signature

2. **SURAJ PLASTIC COMPANY**.

M/s Suraj Plastic Co.

  
Prop.  
Authorized Signature

Details of 1<sup>st</sup> Party

1)	Name and Address of the Organization	:	<b>SURAJ PLASTIC COMPANY KHASRA NO.-360, MANGLORE ROAD LANDHORA TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)</b>
2)	Telephone No.	:	7017815846, 8445561846
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Shahrakuh Khan surajplasticwastemanagementco.@gmail.com
4)	Registered Office Address	:	<b>KHASRA NO.-360, MANGLORE ROAD LANDHORA TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)</b>
5)	Address for Raising Invoice	:	<b>KHASRA NO.-360, MANGLORE ROAD LANDHORA TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)</b>
6)	Nature of Business	:	Recycle of Plastic Waste
7)	Scale of Industry	:	Small
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	DHKPK0069R
2)	GST NO. (*)	:	05DHKPK0069R2ZR

**IN WITNESS WHEREOF** this Agreement is executed in two counterparts on the day, month and year first above written. Each Party hereto shall preserve one counterpart of the Agreement.

**SIGNED AND DELIVERED for and on behalf of**

**SURAJ PLASTIC COMPANY**, by the hand of its Proprietor.

For Adharshree Paper Mills Pvt. Ltd.

*[Signature]*  
Proprietor

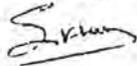
M/s Suraj Plastic Co.

*[Signature]* Prop.

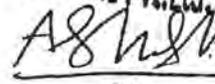
Details of 2<sup>nd</sup> Party

1)	Name and Address of the Organization	:	AADHARSHREE PAPER MILLS PRIVATE LIMITED. 2.5KM MANGLOR DEOBAND ROAD VILL MUNDET, ROORKEE, HARIDWAR, UTTARAKHAND - 247656
2)	Telephone No.	:	
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Mr Ashish Kumar Tyagi aadharshreepaper@gmail.com
4)	Registered Office Address	:	2.5 KM MANGLOR DEOBAND ROAD VILL MUNDET, ROORKEE, HARIDWAR, UTTARAKHAND - 247656
5)	Address for Raising Invoice	:	2.5 KM MANGLOR DEOBAND ROAD VILL MUNDET, SSROORKEE, HARIDWAR, UTTARAKHAND - 247656
6)	Nature of Business	:	Manufacturing of Kraft Paper & Poster Paper
7)	Scale of Industry	:	Medium
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	AARCA2060N
2)	GST NO. (*)	:	05AARCA2060N1ZG

M/s Suraj Plastic Co.

 Prop.

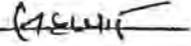
For Aadharshree Paper Mills Pvt. Ltd.



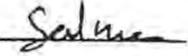
Prop.

Mr. SHAHRUKH KHAN

In the presence of:

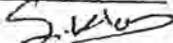
1. 

Signature of Witness 1.

2. 

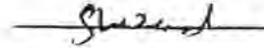
Signature of Witness 2.

M/s Suraj Plastic Co.

  
Signature Prop.

01-04-2025

Date of Execution



(Name of Witness 1)



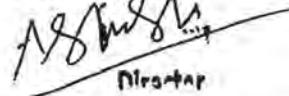
(Name of Witness 2)

SIGNED AND DELIVERED for and on behalf of

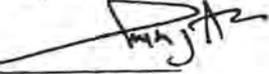
AADHARSHREE PAPER MILLS PRIVATE LIMITED, by the hand of its Whole Time Director,

Mr. Ashish Kumar Tyagi

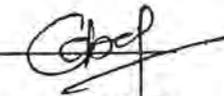
For Adharshree Paper Mills Pvt. Ltd.

  
Director

In the presence of:

1. 

Signature of Witness 1.

2. 

Signature of Witness 2.

Signature

Date of Execution

MANOJ AGGARWAL

(Name of Witness 1)

GOPAL ARYA

(Name of Witness 2)



उत्तर प्रदेश UTTAR PRADESH

GD 248351

## AGREEMENT

THIS AGREEMENT made on this **29 March 2024** between **AADHARSHREE PAPER MILLS PVT LTD** a Company incorporated under Company Act 2013, having its registered Office and its Plant located at **MANGLORE, 2.5 KM DEOBAND ROAD VILL MUNDET, ROORKEE, Haridwar, Uttarakhand, 247656** (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s **Bharat Oil and Waste Management Ltd (BOWML)**, a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at **Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand)**, duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The

For Bharat Oil &amp; Waste Management Ltd.

Page 1

*[Signature]*  
Director



For Aadharsree Paper Mills Pvt Ltd.  
*[Signature]*  
Director

Rules') as amended from time to time, represented by its Director/Partner, as the case may be ( hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged In a **Manufacturing of MG Craft Paper/ MG White Poster Paper** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located **MANGLORE DEOBAND ROAD VILL MUNDET, ROORKEE, Haridwar, Uttarakhand, 247667** AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

**Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -**

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

For Bharat Oil & Waste Management Ltd.

Director

Page 2  
For Aacharshree Paper Mills Pvt. Ltd.

Director

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

Management Ltd.

*[Signature]*  
Director

For Aadhharshree Paper Mills Pvt. Ltd Page 3

*[Signature]*  
Director

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also. the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of One (1) MT.**
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines

**IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:**

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

For Bharat Oil & Waste Management Ltd.

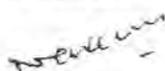
*Wankar*  
Director

For Aadinarshree Paper Mills Pvt. Ltd. Page 4

*A. N. Singh*  
Director

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

For Bharat Oil & Waste Management Ltd.

  
Director

For Aasharshree Paper Mills Pvt. Ltd. Page 5

  
Director

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

Page 4

For Bharat Oil &amp; Waste Management Ltd.

*Neelam*  
Director

For Aacharshree Paper Mills Pvt. Ltd.  
*A. S. Singh*  
Director

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UEPPCB approval No. 1319633 Dated 11/02/22 valid till 31/08/25 (copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. 31/08/25 Dated 31/08/25 valid till 31/08/25 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

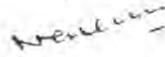
This Agreement is signed on this 29 March 2024 at New Delhi.

For AADHARSHREE PAPER MILLS PVT LTD

For Bharat Oil & Waste Management Ltd/

For Aadharshree Paper Mills Pvt.Ltd.

Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd

Director

Director /Partner

Director

By its authorized Signatory  
(Ashish Kumar Tyagi)

(Naresh Manglani)/Bharat Manglani)




Witnesses:

1. Name & Designation)  
(Mobile: 9634610379) (Manoj Kumar) (→)

1. \_\_\_\_\_  
(Name and Address)

2. Name & Designation  
(Mobile: 9814480233)  
(Kuldeep Singh Trakur)

2. Sanjeev Pal (Mangaer-Sales) 7428737555  
(Name and Address)

Mr. Manoj Aggarwal  
GST No. 05AARCA2060N1ZG  
PAN No. AARCA2060N  
Phone. 9634610379  
Email. [financeaadharshreepapermills@gmail.com](mailto:financeaadharshreepapermills@gmail.com)  
MSME:- UDYAM-UK-06-0010131

[Sanjeev.pal@bharatoil.com](mailto:Sanjeev.pal@bharatoil.com)



**ANNEXURE - A****Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between AADHARSHREE PAPER MILLS PVT LTD and Bharat Oil & Waste Management Ltd on date 29 March 2024.

First Party will pay Membership Deposit of Rs.50,000/- (Rupee Fifty thousand only) to second party to become member of the common HWTSDF. The deposit will be for at least 5 years or a period as long as the common HWTSDF is authorized by UPPCB to carry out the operations, the deposit will be refunded only after adjusting all dues owed from the first party to second party. No financial charges or interest is applicable on the membership deposit received by BOWML.

Category - A: shall be paid by Second Part

S:NO	Type of Hazardous / Wastes	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter, MT, No)	Second Part Rates
1.	Used Oil	Sch I - 5.1		Rs.2500/- (Two Thousand Five Hundred only) per drum
2.	HW Empty Barrels 210 liters	Sch I - 33.1		Rs.200/- (Two Hundred) per drum

Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free of Cost.

- Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water & sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge. Note: Rate will be changeable according to market value
- Quoted rates are inclusive of GST. With container.

01. **USER CHARGES:** FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category -B: shall be paid by FIRST PART:

**Collection, Treatment, Storage and Disposal Charges**

S:NO	Name of Hazardous Wastes as per SPCB Authorisation of Industry	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity/Annum (Specify Kg, Liter, MT, No)	Second Part Rates

For Bharat Oil & Waste Management Ltd.

Director

For Adharshree Paper Mills Pvt. Ltd. Page 8

Director

2/1

1	Cotton Waste	3.2	100 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
2	Water Mix Coolant		100 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
3	Filters	3.3	10 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
4	E-Waste		100 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
5	ETP Sludge	3.3	1000 KG	Rs. 20.00 per Kg (Rupees Twenty per kg only)
6	Transport			Actual transport charges

Quoted Rates are exclusive of all taxes;

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

02 **TERMS & CONDITIONS:**

**Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

- A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).
- A minimum billing of Rs. 8,000/- (Rupees Eight thousand) Plus GST will be applicable for a load up to 400kg at a time and for load above 400kg rates quoted below will be applicable and to be paid by FIRST PART.
- Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs 8,000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.
- GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover.
- FIRST PART shall deliver their waste at SECOND PART **Roorkee Plant** at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as quoted above. Loading is in scope of FIRST PART.
- The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

For Bharat Oil & Waste Management Ltd.

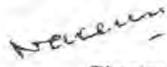
*Neelam*  
Director

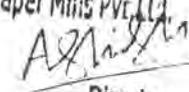
For Aardharshree Paper Mills Pvt. Ltd. Page 3

*TS Mishra*  
Director

- h) The above transportation cost is for material of upto 1.1 MT/m<sup>3</sup> density. If density is lower than 1.1 MT/m<sup>3</sup>, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- j) A maximum of 4 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.
- k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- m) For Category (B) FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART Invoice, by cheque/Demand Draft/ NEFT.
- n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

For Bharat Oil & Waste Management Ltd.

  
Director

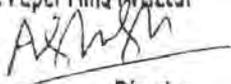
For Aadharshree Paper Mills Pvt.Ltd.  
  
Director



- o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART. There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.
- p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Comprehensive Test Reports as per CPCB Guidelines of each waste type.
- q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For AADHARSHREE PAPER MILLS PVT LTD

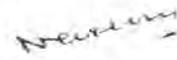
For Adharshree Paper Mills Pvt. Ltd.

  
Director

(First Part)

For Bharat Oil & Waste Management Ltd/

Bharat Oil Company (I) Regd.  
For Bharat Oil & Waste Management Ltd.

  
Director

(Second Part)

**ANNEXURE - B**

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date **29 March 2024**.

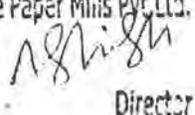
**Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)**

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand Five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For AADHARSHREE PAPER MILLS PVT LTD

For Aadharsree Paper Mills Pvt Ltd.

(First Part)

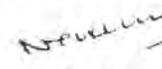


Director

For Bharat Oil & Waste Management Ltd &  
Bharat Oil Company (India) Regd.

For Bharat Oil & Waste Management Ltd.

(Second Part)



Director





भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises



## UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UK-06-0010131

NAME OF ENTERPRISE

M/S AADHARSHREE PAPER MILLS PRIVATE LIMITED

TYPE OF ENTERPRISE \*

S.No.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Medium	09/05/2023
2	2022-23	Micro	26/06/2022
3	2021-22	Micro	07/01/2022

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	UK06C0004865	AADHARSHREE PAPER MILLS PVT .LTD

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	2.5 Km Mundet	Name of Premises/ Building	Manglore Deoband Road
Village/Town	Manglore	Block	Mundet
Road/Street/Lane	Manglore	City	Roorkee
State	UTTARAKHAND	District	HARIDWAR , Pin 247656
Mobile	9639000099	Email:	aadharshreepaper@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

14/08/2018

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

01/04/2021

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	17 - Manufacture of paper and paper products	1709 - Manufacture of other articles of paper and paperboard	17093 - Manufacture of printing, writing and photocopying paper ready for use	Manufacturing
2	17 - Manufacture of paper and paper products	1709 - Manufacture of other articles of paper and paperboard	17099 - Manufacture of other paper products n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

06/01/2022

In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing: 18/03/2024

For Aadharsree Paper Mills Pvt. Ltd.

For any assistance, you may contact:

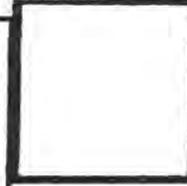
Director

50

1. District Industries Centre: DIC HARIDWAR (UTTARAKHAND)

2. MSME-DFO: HALDWANI (UTTARAKHAND)

Visit : [www.msme.gov.in](http://www.msme.gov.in) ; [www.dcmsme.gov.in](http://www.dcmsme.gov.in) ; [www.ch](http://www.ch)



    Follow us @minmsme &   @msme

For Aadharshree Paper Mills Pvt.Ltd.

*AS Mishra*  
Director

आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA

ई- स्थायी लेखा संख्या कार्ड  
e - Permanent Account Number (e-PAN) Card  
AARCA2060N

अवधि संख्या /  
Acknowledgement Number

882059100637761



नाम / Name

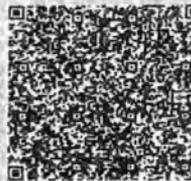
AADHARSHREE PAPER MILLS PRIVATE LIMITED

निगमन/गठन की तारीख  
Date of Incorporation / Formation

14/08/2018

संकेत का पता / Comm. Address

AADHARSHREE PAPER MILLS PRIVATE LIMITED  
SHOP NO.12, 189, ZILA PAN CHAYAT SHOP, CIVIL LINES  
ROORKEE, HARIDWAR UTTRAKHAND - 247667



Signature valid

Digitally signed by Income Tax  
PAN Services Unit, I.T.OL  
eGovernance  
Date: 2018.08.14 11:37:49  
GMT+05:30  
Reason: NSD PAN Sign  
Location: Mumbai

- ✓ Permanent Account Number (PAN) facilitate Income Tax Department linking of various documents, including payment of taxes, assessment, tax demand tax arrears, matching of information and easy maintenance & retrieval of electronic information etc. relating to a taxpayer.  
स्थायी लेखा संख्या (पैन) एक कर्तृता से संबंधित विभिन्न दस्तावेजों को जोड़ने में आयकर विभाग को सहायक होता है, जिसमें करों के भुगतान, आकलन, कर मांग, टैक्स बकाया, सूचना के मिलान और इलक्ट्रॉनिक जानकारी का आसान रखरखाव व बहाली आदि भी शामिल है।
- ✓ Quoting of PAN is now mandatory for several transactions specified under Income Tax Act, 1961 (Refer Rule 114B of Income Tax Rules, 1962) आयकर अधिनियम, 1961 के तहत निर्दिष्ट कई लेनदेन के लिए स्थायी लेखा संख्या (पैन) का उल्लेख अब अनिवार्य है (आयकर विभाग, 1962 के नियम 114B, का संदर्भ लें)
- ✓ Possessing or using more than one PAN is against the law & may attract penalty of upto Rs. 10,000.  
एक से अधिक स्थायी लेखा संख्या (पैन) का रखना या उपयोग करना, कानून के विरुद्ध है और इसके लिए 10,000 रुपये तक का दंड लगाया जा सकता है।
- ✓ The PAN Card enclosed contains Enhanced QR Code which is readable by a specific Android Mobile App. Keyword to search this specific Mobile App on Google Play Store is "Enhanced QR Code Reader for PAN Card".  
संलग्न पैन कार्ड में एनहांस क्यूआर कोड शामिल है जो एक विशिष्ट एंड्रॉइड मोबाइल ऐप द्वारा पठनीय है। Google Play Store पर इस विशिष्ट मोबाइल ऐप को खोजने के लिए कीवर्ड "Enhanced QR Code Reader for PAN Card" है।

Cut

<p>आयकर विभाग INCOME TAX DEPARTMENT</p> <p>भारत सरकार GOVT. OF INDIA</p> <p>स्थायी लेखा संख्या कार्ड Permanent Account Number Card</p> <p>AARCA2060N</p> <p>नाम AADHARSHREE PAPER MILLS PRIVATE LIMITED</p> <p>निगमन की तारीख Date of Incorporation / Formation 14/08/2018</p>	<p>एन.एन.टी.ई. (एन/एन) पर इलेक्ट्रॉनिक रूप से सत्यापित संख्या के लिए पैन, सत्यापन के लिए 1 से अधिक पैन संख्या, संख्या: 341, 342, 343/4 पैन संख्या, पैन सेवा कोड के साथ पैन - 411 016</p> <p>इस कार्ड में एक एनहांस क्यूआर कोड है जिसका उपयोग करने के लिए इसके लिए PAN Services Unit, I.T.OL 201, Panchsheel Park New Delhi, India Mobile Number: New Delhi: 26102000 Phone: 411 016</p> <p>Tax: 2018-19 Date: 2018.08.14 11:37:49 Reason: NSD PAN Sign</p>
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For Aadharshree Paper Mills Pvt. Ltd.

Director

288



Government of India  
Form GST REG-06  
[See Rule 10(1)]

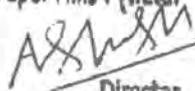
Registration Certificate

Registration Number : 05AARCA2060N1ZG

1.	Legal Name	AADHARSHREE PAPER MILLS PRIVATE LIMITED			
2.	Trade Name, if any	AADHARSHREE PAPER MILLS PRIVATE LIMITED			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	, MANGLORE DEOBAND ROAD VILL MUNDET, ROORKEE, Haridwar, Uttarakhand, 247667			
5.	Date of Liability				
6.	Period of Validity	From	25/01/2019	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature		Validity unknown Digitally signed by DG GOODS AND SERVICES TAX NETWORK(2) Date: 2019.01.25 15:30:57 IST			
Name		Mahesh Kumar			
Designation		Superintendent			
Jurisdictional Office		Roorkee - Sector 2			
9. Date of issue of Certificate		25/01/2019			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 25/01/2019 by the jurisdictional authority.

For Aadharsree Paper Mills Pvt.Ltd.

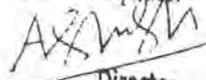
  
Director



GSTIN	05AARCA2060N1ZG
Legal Name	AADHARSHREE PAPER MILLS PRIVATE LIMITED
Trade Name, if any	AADHARSHREE PAPER MILLS PRIVATE LIMITED

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0

For Adharshree Paper Mills Pvt. Ltd.  
  
Director



सत्यमेव जयते

GSTIN

05AARCA2060N1ZG

Legal Name

AADIHARSHREE PAPER MILLS PRIVATE LIMITED

Trade Name, if any

AADIHARSHREE PAPER MILLS PRIVATE LIMITED

**Details of Managing / Whole-time Directors and Key Managerial Persons**

1		Name	ASHISH KUMAR TYAGI
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
2		Name	ANKIT TYAGI
		Designation/Status	DIRECTOR
		Resident of State	Uttar Pradesh
3		Name	SHREY VERMA
		Designation/Status	DIRECTOR
		Resident of State	Uttarakhand

For Aadinshree Paper Mills Pvt. Ltd.

  
Director



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
**"Gaura Devi Paryavarun Bhawan"**  
**46B, IT Park, Sahasradhara Road, Dehra Dun (Uttarakhand)**

UKPCB/HO/Cow/A-371/2022/1648

Date: 11.02.2022

**REGD. POST**

To,

**M/s Adharshree Paper Mills Pvt. Ltd.,**  
**Khasra No.-9/4/1, 2.5Km Manglore Deoband Road,**  
**VIII - Mundet, Roorkee, Distt - Haridwar.**

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7829  
 CCA (Renewal)  
 Date :- 23.06.2021

Application no.1319633

CCA is hereby granted to M/s Adharshree Paper Mills Pvt. Ltd located at Khasra No.-9/4/1, 2.5Km Manglore Deoband Road, VIII - Mundet, Roorkee, Distt - Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 1140 lacs :-

S. No.	Las CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	M.G. Kraft Paper	11500 MT	M.G. Kraft Paper	11500 MT
2	M.G. White Poster	11500 MT	M.G. White Poster	11500 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	480	480
Sewage	5.0	5.0

- (ii) **Trade Effluent Treatment and Disposal:** - The applicant shall operate **Effluent Treatment Plant** consisting of **primary/secondary** and **tertiary** treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time -

1	pH	Between	6.5 to 9.5
2	Suspended solids	Not to exceed	30mg/l
3	BOD	Not to exceed	20 mg/l

For Adharshree Paper Mills Pvt. Ltd.

*A. Singh*  
 Director

4	COD	Not to exceed	150 mg/l
5	TDS	Not to exceed	1600
6	Colour, PCU	Not to exceed	150 mg/l

- (iv) **Sewage Treatment and Disposal:** - The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mts)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (225 KVA) x 1	4	Diesel	-	Natural Draft	-
3	Boiler (10TPH) x 1	30	Wood	-	Dust collector	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Aadhharshree Paper Mills Pvt. Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.100	Recyclable

- (iii) The authorization shall be in force for a period upto 31.03.2026.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of authorization :-

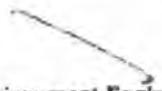
- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

[Stamp]

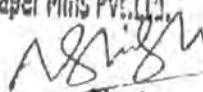
- (iv) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for the manufacturing of Paper as MG Kraft and MG White by Mechanical Pulping & Paper Machining processes only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
11. In case of non compliance of this CCA, the bank guarantee no.03301LG000122 dated 12.01.2022 of Rs 5.0lacs (Punjab National Bank) valid upto 11.01.2027, submitted by the Unit in the Board shall be forfeited in favour of the Board.

  
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Noorkee, Distt- Haridwar for information and compliance of the same.

  
Environment Engineer

For Aacharshree Paper Mills Pvt. Ltd.

  
Director

**Annexure**

**Specific Conditions:**

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. Unit shall obtain Central Ground Water Authority approval for ground water extraction.
12. Unit shall obtain consent/license/approval from all other concerned authorities as applicable.
13. Unit shall ensure connectivity of OCEMS on final outlet of ETP.
14. The unit shall strictly comply the directions issued under Section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974 regarding implementation of "Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries". This CCA is linked with the implementation of activities/action points within prescribed time limit as specified in the "Charter". In case of non compliance/non-adherence by the Unit with the prescribed activities & time schedule, the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn.
15. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
16. There should be no effluent discharge outside the premises of the Unit.
17. The treated effluent from ETP will be used in different purposes in the Unit and has to comply Zero Liquid Discharge.
18. Unit has to install Real time monitoring system.
19. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

**General Conditions**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three months from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

For Adinarshree Paper Mills Pvt Ltd

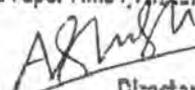
*AGM*  
Director

**CRUD**

5. The applicant shall maintain good housekeeping. All valves/pipes/sewer drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/EIP's inlet and outlet points. Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such omission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following in the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating "Danger" and "Hazardous" shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/went oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Reprocessors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

  
 Environment Engineer

For Aadharsree Paper Mills Pvt. Ltd.

  
 Director



**Bharat Oil & Waste Management Ltd.(Kanpur)**

296

Facilities Gata No-672,Village Kumbhi

NH-2,Kanpur Dehat -290101 ( U.P)

E-18,Site-IV,Sahibabad Indl Area,

Ghaziabad,201010 (U.P)

State Code: 09

State Name : Uttar Pradesh, Code - 09

CIN: U11201DL2007PLC160944

E-Mail : sales@bharatoil.com

60

**Receipt Voucher**

Dated : 15-Apr-24

Particulars	Amount
<b>Account :</b>	
Aadharshree Paper Mills Pvt.Ltd.-Sec	50,000.00
<b>Through :</b>	
Axis Bank Limited - 909020031262864	
<b>On Account of :</b>	
15-04-2024	
NEFT/PUNBZ24106897159/AADHARSHREE	
PAPER MILLS P	
LT/PUNJAB NATIONAL BANK/ 50000.00 CR	
<b>Amount (in words) :</b>	
INR Fifty Thousand Only	
	<b>₹ 50,000.00</b>

Authorised Signatory



सत्यमेव जयते

ANNDUK: 7/H 297



IN-UK65269423105032W

INDIA NON JUDICIAL

SANDEEP AGARWAL

E-Stamp Vendor

Government of Uttarakhand

108/93, Tehsil Roorkee

Mobile: 9897000187

e-Stamp

Certificate No.	: IN-UK65269423105032W
Certificate Issued Date	: 27-Dec-2024 02:13 PM
Account Reference	: NONACC (SV)/ uk1226804/ HARIDWAR/ UK-HD
Unique Doc. Reference	: SUBIN-UKUK122680437657138848101W
Purchased by	: AADHARSHREE PAPER MILLS PVT LTD
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: MS K NANDINI REFINERY PVT LTD
Second Party	: AADHARSHREE PAPER MILLS PVT LTD
Stamp Duty Paid By	: AADHARSHREE PAPER MILLS PVT LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

**AGREEMENT**

This Agreement made on this **01-01-2025** at **Roorkee, Uttarakhand**

**BETWEEN**

**M/s K. NANDINI REFINERY PVT LTD**, a company registered under the **Company Act 2013**, which made on 2023, having registered office at 433, Paiga Nagari Urf Nagariya Tehsil-Meerganj, Distt-Bareilly (UP) 243504 Uttar Pradesh,

K.Nandini Refinery Pvt Ltd

*K.Nandini*

Authorized Signatory

Statutory Alert

The authenticity of this Stamp certificate should be verified at [www.stampcertnirvaah.com](http://www.stampcertnirvaah.com) or using e-Stamp Mobile App of Stock Holding Company of India. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid. The responsibility of ensuring the legitimacy is on the users of this certificate. In case of any discrepancy please inform the Competent Authority.

For AADHARSHREE PAPER MILLS PVT LTD

*[Signature]*

DIRECTOR

**And with engineered common facility at 433, Paiga Nagari Urf Nagariya Tehsil-Meerganj, Distt-Bareilly (UP), duly authorized by the Uttar Pradesh Pollution Control Board and having another authorization from Uttarakhand Pollution Control Board.**

Uttar Pradesh Control Board provided treat & store and dispose of hazardous waste Used Oil & Waste Oil and Empty Hazardous Barrels at site 433, Paiga Nagari Urf Nagariya Tehsil-Meerganj, Distt-Bareilly (UP), Uttarakhand Environment & Pollution Control Board provided collection and transportation authorization under the Environment Protection Act, 1986 (For short the 'Act') and the hazardous and other waste (Management, Handling & Trans Boundary Movement) rules 2016, as amended from time to time, represented by its Director/Partner, as the case may be hereinafter called as "**FIRST PART**" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and includes its successors, nominees and assigns of the Second Party.

**AND**

**M/s Aadharshree Paper Mills Pvt Ltd** having its office also located at Industrial -2.5 Km Manglore Deoband Road, Vill - Mundet Roorkee, Uttarakhand, 248001 - Hereinafter called as "**SECOND PART**" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and includes its successors, nominees and assigns of the First Part.

Whereas the Second part is engaged in manufacturing industry and that process/ activities different types of wastes including hazardous waste are generated as per annexure to this agreement.

And whereas the second part desires that the hazardous waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of by utilizing the services of First Part, as per the pollution control board authorization (list of hazardous wastes and their tentative quantity which would be generated at the Second Part's plant located as above mentioned is enclosed herewith marked in annexure).

And whereas the First Party has represented and assured the Second Party that its facilities in Kanpur/Pilibhit are duly authorized by the concerned state pollution control boards and further capable of handling the hazardous waste generated at the second part's premises.

Whereas the **M/s Aadharshree Paper Mills Pvt Ltd** has agreed to avail the services of **M/s K.Nandini Refinery Pvt Ltd** for treating the hazardous wastes of its above mentioned named facilities.

For AADHARSHREE PAPER MILLS PVT LTD

Page 2

K.Nandini Refinery Pvt. Ltd.  
Sanku K S  
Authorised Signatory

DIRECTOR

**Now, therefore, those present witnessed and it is hereby declared and agreed by and between the parties as follows:**

1. The scope of the services to be provided by the First Part is limited to lift, transport, treat; store and dispose of hazardous waste of Second Part as the guidelines prescribed by Pollution control board or Second Part can also send HW to First part's plant directly at its own cost.
2. First Part on receipt of written information from Second Part will plan and schedule lifting logistics of the hazardous waste from the premises of Second Part within 7 (Seven) working days of receipt of such information. Second Part shall ensure that hazardous waste must be packed in proper & leak proof bags or polythene bags or containers for safe transportation.
3. First Part shall at all times comply with all the provisions of hazardous waste (Management Handling & Tranboundary Movement) rules 2016, as amended from time to time framed by MoEF/CPCB.
4. First Part shall indemnify and keep indemnified Second Part from all losses, damages and third party claims after taking out HW from the premises of the Second Part in case of non-compliance of statutory norms on the part of First Part.
5. Second part shall keep ready the hazardous waste as per the mandate given to First part for collection, as it is a common facility catering to diverse wastes. First Part shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Control Board guidelines, future amendments and latest disposal technologies.
6. Second Part shall ensure that the above hazardous waste must be packed in proper containers/bags so as to prevent any damage/spillage of the material during transit to First Part's factory. Containers/bags arranged by the Second Part shall be of Metallic/PVC/Leak proof bags and kept at the storage place under cover. **Containers/bags weight will also be added in the weight of the material and these are not on returnable basis.**
7. First Part will provide labor and special material handling equipments free of cost to lift and load the containers at the Second Part's premises, in the vehicles for the transportation.
8. Second Part has mandatory obligations to provide the entire process detail which leads to generation of hazardous waste and its tentative quantity per month or year to First part for the purpose of determining the waste characteristics and to decide

Page 5

K. Nandini Refinery Pvt. Ltd.  
Sambalpur  
Odisha

FOR ASHARSHREE PAPER MILLS PVT. LTD.  
DIRECTOR

parameters for comprehensive analysis and process for disposal. However it is specifically agreed between the parties that the process details provided by Second Part shall be kept confidential and the First part shall not disclose it to any third party without the First part's prior written consent. This clause shall survive termination for a period of **two years** after the determination of this agreement for any reason whatsoever.

9. If Second Part provides any false information/declarations or withholds information in relation to the provisions of hazardous waste rules and / or E-waste rules any time during the term of this agreement, all charges of hazardous waste during transportation, handling, treatment and disposal including post disposal period shall remain vested at the responsibility of Second Part.

10. Second Part shall make the payment for waste management service to First Part and vice-versa as per the user charges and other terms and conditions as per the payment terms outlined in annexure.

11. Second part is responsible to segregate/store/accumulate/fill/load the hazardous waste in the container provided by the Second part in a neat and proper manner and so also. The container area should be accessible to First Part's vehicle, to come and lift the waste. The transporter / First part reserves the right to reject lifting of hazardous waste spilled over the ground and container whose exteriors are spoiled by hazardous waste spillage due to leakage.

12. If First Part's vehicle is sent back without giving the hazardous waste even after being requisitioned by Second Part the second part will have to pay actual transport charges payable to First Part for a minimum load of 5-9 MT.

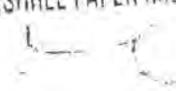
13. Second part at all times comply with all the provisions of the acts and rules from time to time in force and the guidelines issued from time to time regarding handling of waste involving the collection, storage, transportation and delivery thereof and shall without prejudice to the generality of the foregoing, also comply with all environmental protection laws, safety laws and regulation from time to time in force and the rules, regulations and notifications made or issued there under from time to time. In the event of the Second Part committing any breach of the terms of this clause of agreement, Second part shall indemnify and keep indemnified First Part from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by First Part arising from or as a result of such breach committed by Second Part in that behalf subject to the same being proved.

14. Each Part shall indemnify and keep indemnified the other part at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by other part whether by reason of or by virtue of non-performance or non-observance or noncompliance by

Page 4

K.Nandini Refinery Pvt. Ltd.  
  
 Authorised Signatory

FOR: AADHARSHREE PAPER MILLS PVT. LTD.

  
 DIRECTOR

either part of any terms and conditions of this agreement or of the act, the rules and the guidelines.

**IT IS HEREBY FURTHER AGREED BY AND BETWEEN THE PARTIES AS UNDER**

15. This Agreement is valid from the date of signing of this agreement and for a period of 01 (one) year.

16. If all the terms and conditions as per the clauses of this agreement are adhered to by second part, it will be First Part's responsibility to lift, transport, treat and dispose of the hazardous wastes generated by second part in accordance with prevailing Govt. rules and second part shall not have any liability whatsoever in this regard.

17. Second Part shall exclusively use First part's services during the period of this contract to dispose all generated hazardous waste at agreed prices, while the agreement is in force. First Part must legally and safely, treat, dispose hazardous waste of second part during the agreed period as per the rate agreed while this contract is in force and payments made as per agreement terms.

18. The main mode of final disposal of HW shall be incineration / land filling and ash would be cemented and land filled. The mode of disposal is dependent on the hazardous wastes characteristics and second part shall not have any liability whatsoever in this regard.

19. The user charges are subject to annual revision on the basis of Govt. of India wholesale Price Index (WPI), Commodities Index - All India and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel cost viz. power tariff, change in disposal technologies/method, wages hike etc. to name a few, for the purpose of escalation in fuel cost 30% of freight rate will be considered as fuel element of the cost.

20. First Part reserves the right to cancel this agreement if Second Part fails/refuses to pay the bills/dues as per the payment terms applicable to the second part as mentioned in annexure.

A notice period of maximum 15 days will be allowed from the date of submission of invoice. If Second part fails to pay in settlement of the invoice, Second part shall be liable to pay interest @ 20% per annum.

21. Hazardous wastes that require other alternate destruction technologies shall be handled at first part's facility. However the prices for such treatment technologies shall be determined on a case to case basis on their characteristics.

22. This agreement shall be deemed to represent the entire agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

23. This agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

24. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

25. Any terms and conditions of this agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same kind on another occasion or for any other breach or non-fulfillment on a future occasion.

26. If any provision of this agreement is held to be illegal, invalid or unenforceable under any present or future law, such provision shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

27. Either part shall have the right to terminate this agreement upon giving 30 days written notice to the other part with a reasonable cause.

28. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of hazardous wastes is an independent contract and it does not come within the purview of the Second Part's manufacturing and selling activities.

It is also clearly understood and confirmed by and between the parties that this agreement is for performance of work and not for supply of labour.

29. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the Second part and the persons engaged by First Part. The second part shall have no liability towards such persons and such persons will not have any claim whatsoever against the Second part for salary, wages,

provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

K.Nandini Refractory Pvt. Ltd.  
*Sambhu K S*  
K.NANDINI REFRAC. PVT. LTD.

For AADHARSHREE PAPER MILLS PRIVATE LTD Page 0

*[Signature]*  
DIRECTOR

30. Any dispute arising out of any clause or clauses of this agreement and the contents of the annexure hereto between Second Part and First Part shall be referred to an Arbitrator of repute by second part. The arbitration shall be conducted in accordance with the provisions of the arbitration and conciliation act, 1996 with amendment thereof. The arbitration proceedings shall be conducted in English and shall take place at Uttar Pradesh, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

**This Agreement is signed on this 01-01-2025 Day of January 2025 at Roorkee, Uttarakhand.**

~~M/s. Nandini Refinery Pvt. Ltd~~  
**M/s. Nandini Refinery Pvt Ltd**  
 By its authorized signatory

**(FIRST PART)**

~~For AADHARSHREE PAPER MILLS PVT LTD~~  
**M/s Aadharshree Paper Mills Pvt Ltd**  
 by its authorized signatory

**(SECOND PART)**

**ANNEXURE****Waste Management & Handling Service Charges**

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on **Date 01-01-2025**.

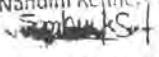
**Category – Recvcling / Re-refining**

SECOND PART will have to pay the following charges for the waste management services provided by FIRST PART.

1	Hazardous Waste Disposal Agreement Chg.	<b>12500.00</b>	One Year	Form 10 Issue against of Waste
	<b>GST 18%</b>	<b>2250.00</b>		

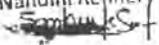
**TERMS & CONDITIONS**

- ✓ That Agreement effected from **01-01-2025** and that valid till **31-12-2025**.
- ✓ If Used Oil Disposal Qty is 3 Barrel (630 Litter) so that **M/s K.Nandini Refinery Pvt Ltd** paid charges for same , which is 3500/Per Barrel Ex GST 18%.
- ✓ If material less then so that dispose off FOC Basis, along with agreement charges.
- ✓ That agreement concern of Dispose off Hazardous Used Oil / Waste Oil.
- ✓ After treatment of hazardous waste material FIRST PART will issue a recycling manifest (Form 10) to SECOND PART within 7 business days.

K.Nandini Refinery Pvt Ltd  
  
 Director

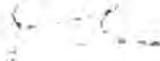
For ANCHALSHREE PAPER MILLS  
  
 DIRECTOR

- ✓ Material will be disposed of as per the CBPC & SPCB norms of every 90 days scheduled.
- ✓ After recycling/refining FIRST PART disposes of the residue and sludge to their TSDF named M/s Ramky Enviro, Kanpur (U.P.) as a lifetime membership agreement.

K.Nandini Refinery Pvt. Ltd  
  
Authorised Signatory

**M/s K. Nandini Refinery Pvt Ltd  
(FIRST PART)**

For AADHARSHREE PAPER MILLS PVT LTD.

  
DIRECTOR

**M/s Aadharshree Paper Mills Pvt Ltd  
(SECOND PART)**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

**IN THE MATTER OF:**

**Manu Rathi & Anr.**

**..... Applicant**

**Versus**

**State of Uttarakhand & Ors.**

**..... Respondents**

KNOW ALL to whom these presents shall come that I, Aashish Kumar Tyagi aged about 35 years S/o Sh. Anil Kumar, director of M/s Aadharshree Paper Mills (P) Ltd. having its Unit at: Khasra No. - 9/4/1, 2.5 KM Stone Mangalore - Deoband Road, Village - Mundet, Roorkee, District - Haridwar, Uttarakhand (the Respondent No.7 herein) do hereby appoint: -

**ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)**

A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306

**Mob:** 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

**(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-**

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 23<sup>rd</sup> day of September 2025 Accepted subject to the terms of the fees

**ANUBHAV ANAND ARON & ABHINAV ANAND**

(D/1848/2003)

(D/762/2007)

(Advocates)

For AADHARSHREE PAPER MILLS PVT.LTD.

**AUTH.SIGN.**

Client



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**Reply filed by Respondent no. 7**

1 message

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**Kaushal Sharma** <kaushal90.legal@gmail.com>

Tue, 23 Sept, 2025 at 4:42 pm

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Sir,

Kindly find the Pdf copy of Reply/Response filed by M/S Aadhar Shree paper mills Pvt Ltd

Regards

Kaushal Sharma

C/O Abhinav Anand Advocate

**Manu Rathi & Anr.-3.pdf**

5.6 MB